

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-611(ND)/2017

IN THE MATTER OF:

SRS Finance Limited

Vs

Goodluck Ornaments Pvt. Ltd. &Ors.

SECTION

Under Section 7 IBC, 2016

Coram:

R.VARDHRAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

.....PETITIONER

.... RESPONDENT

Order delivered on 31.05.2018

For the Petitioner/applicant :

For the Respondent :

ORDER

Despite directions dated 14.05.2018 the same has not been complied. For non-compliance of the said order dated 14.05.2018 as well as earlier order passed by this Tribunal, the Managing Director of the Corporate Debtor or person in charge of its affairs is directed to be present in relation to which learned counsel for the petitioner will furnish the requisite name. Let the name be furnished before the next date of hearing, which is fixed on 07.06.2018.

-Sd/-

(V.K.SUBBURAJ)
MEMBER (TECHNICAL)

Varinder Kumar
31.05.2018

-Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)